

**Commissions For Protection Of Child Rights (Amendment)  
Act, 2006**

**4 of 2007**

**[29 December 2006]**

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An Act to amend the Commissions for Protection of Child Rights Act, 2005. BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:-

**1. Short Title :-**

This Act may be called the Commissions for Protection of Child Rights (Amendment) Act, 2006.

**2. Amendment Of Section 4 Of Act 4 Of 2006 :-**

In the Commissions for Protection of Child Rights Act, 2005, in the proviso to section 4, for the words "Minister in-charge of the Ministry of Human Resource Development", the words "Minister in-charge of the Ministry or the Department of Women and Child Development" shall be substituted.